

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
SPECIAL BENCH (Video Conference)**

**CORAM: HON'BLE SHRI K ANANTHA PADMANABHA SWAMY – MEMBER JUDICIAL
HON'BLE DR.BINOD KUMAR SINHA-MEMBER TECHNICAL**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW
TRIBUNAL, HYDERABAD BENCH, HELD ON 24.12.2020 AT 11:00 AM THROUGH VIDEO CONFERENCE

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| TRANSFER PETITION NO. | |
| COMPANY PETITION/APPLICATION NO. | CP(IB)No.200/7/HDB/2020 |
| NAME OF THE COMPANY | Pacific Hospitals Pvt Ltd |
| NAME OF THE PETITIONER(S) | Omkara Assets Reconstruction Pvt Ltd |
| NAME OF THE RESPONDENT(S) | Pacific Hospitals Pvt Ltd |
| UNDER SECTION | 7 of IBC |

Counsel for Petitioner(s):

| Name of the Counsel(s) | Designation | E-mail & Telephone No. | Signature |
|------------------------|-------------|------------------------|-----------|
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Counsel for Respondent(s):

| Name of the Counsel(s) | Designation | E-mail & Telephone No. | Signature |
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ORDER

1. Matter taken up for hearing through video conference.
2. Mr. Y. Suryanarayana, counsel for the Petitioner and Mr. D. Pavan Kumar, counsel for the Respondent appeared through video conference.
3. Counsels representing both sides stated that the pleadings are completed. At this stage, counsel for the Respondent stated that the Corporate Debtor is intending to settle the matter and in this regard he has received communication from the Petitioner stating that they are meeting on 29.12.2020 for discussions with regard to the settlement.
4. In view of the submissions, time is enlarged at request of Respondents. Both sides are directed to file joint memo of settlement, in case if the matter is settled, failing which both sides are directed to make their submissions on the next date of hearing.
5. Put up the matter finally on 01.01.2020.


MEMBER TECHNICAL


MEMBER JUDICIAL